

Conversion of Tripura University into Central University

1691. SHRIMATI BIBHU KUMARI DEVI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government propose to convert Tripura University into a Central University;

(b) whether prior to its conversion into Central University, the Union Government propose to give additional grants to the Tripura University for providing research facilities in the various fields; and

(c) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) No, Sir. University of Tripura has been established under an Act of State Legislature, and as a matter of policy, the Central Government does not convert State Universities into Central Universities.

(b) and (c) Do not arise.

Testing of Imported Homoeopathic Medicines

1692. DR. KRUPASINDHU BHOI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of laboratories that are empowered to re-test the samples of imported homoeopathic medicines once these are rejected by the Homoeopathic pharmacopoeia Laboratory, Ghaziabad; and

(b) the details of imported homoeopathic medicines that have been declared sub-standard by Government laboratories during last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SID-

DHARTHA): (a) Under the proviso to sub-rule (1) of Rule 41 of the Drugs and Cosmetics Rules, the licensing authority can, if necessary, obtain the Report of the Director of Central Drugs Laboratory, Calcutta, in such cases.

(b) The requisite information is given below:

	<i>No. of samples received</i>	<i>No. of samples failed</i>
April 1988 to March, 1989	02	01
April 1989 to March, 1990	14	13
April 1990 to March, 1991	26	04

Unorganised Labour

1693. SHRI SYED SHAHABUDDIN: Will the Minister of LABOUR be pleased to state:

(a) the various categories of unorganised labour who are outside the ambit of the existing Labour Legislation;

(b) the steps taken by the Government to protect such labour against exploitation, coercion and fraudulent practices; and

(c) the estimated number of organised and unorganised labour in the country as on April 1, 1991?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) A number of Central and State Legislations exist which cover identified categories of unorganised labour. The Government are examining proposals for Central Legislation in the areas of Agricultural labour and Construction labour.

(c) No reliable estimate of Labour Force as on April 1, 1991 is available.